

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 5422
TO BE ANSWERED ON: 5.4.2023

ROLE OF DPA

5422. SHRIMATI POONAM MAHAJAN:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Government agrees with the view that the role of Data Protection Authority (DPA) should extend beyond regulation and also govern national programme to sensitise the masses on privacy rights, promote data literacy and inculcate cyber hygiene at the grassroots level;
- (b) if so, the details thereof, and if not, the reasons therefor;
- (c) the steps proposed to be taken by the Government in this direction; and
- (d) the time by which the final decision in this regard is likely to be taken?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (d): The Ministry of Electronics and Information Technology (MeitY) has prepared a draft Bill, titled 'The Digital Personal Data Protection Bill, 2022'. The draft Bill sets out the rights and duties of Data Principals, the obligations of the Data Fiduciary and the setting up of a Data Protection Board of India to inquire into complaints made by an affected person and give directions for urgent measures to remedy personal data breaches. Extensive consultation on the draft Bill has been undertaken to finalise the Bill.
